

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 291/407/2017

DATE OF ORDER: 16.09.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Sugreev Kumar S/o Shri Tarachand, aged about 27 years (d.o.b. 30.06.1990), R/o Village Jharkhand, Post Kharkhada, Ramlothan, Tehsil, Atru, Baran, Rajasthan – Group-C.

....Applicant
Mr. Iliyas Khan, counsel for applicant.

VERSUS

1. Union of India through its Secretary, Ministry of Railways Government of India, Rail Bhawan, New Delhi.
2. Chairman Railway Recruitment Board, Divisional Office Compound, Mumbai Central, Mumbai – 400008.

....Respondents
Mr. M.K. Meena, counsel for respondents.

ORDER (Oral)

Per: Suresh Kumar Monga, Judicial Member

Learned counsel for the respondents, at the very outset, while referring to clause 14.08 of the Centralised Employment Notice No. 02/2014, dated 20.09.2014, has raised a preliminary objection with regard to maintainability of the present Original Application and argued that this Bench of the Tribunal has got no territorial jurisdiction to entertain the same. In support of his argument, he has placed reliance upon a judgment rendered by this Bench of the Tribunal in the case of **Hariom Meena vs.**

West Central Railway & Ors. (O.A. No. 291/547/2017 – decided on 03.01.2019).

2. Clause 14.08 of the Centralised Employment Notice No. 02/2014, dated 20.09.2014 is reproduced here as under:

“14.08 Any legal issues arising out of this Centralised Employment Notice shall fall within the legal jurisdiction of respective Central Administrative Tribunals under which the RRB concerned is located.”

3. In view of the judgment in **Hariom Meena**’s case (supra), we are of the considered view that the present Original Application cannot be entertained by this Bench of the Tribunal and the same is liable to be returned to the applicant.

4. Accordingly, the Registry is directed to return the present Original Application to applicant enabling him to present the same before appropriate Bench of this Tribunal, if so advised. While returning the Original Application, a copy of the same shall be retained by the Registry.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**